

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 033.

Review Application No.45 of 1994. in

Dated: 29 MAR 1995

APPLICATION NO. 780 of 1994.

APPLICANTS: The Director, Roreman Training Institute,
Bangalore-560022 and two others.,
V/S.

RESPONDENTS: Sri.R.S.Manuel, Bangalore-560 027.

To

1. Sri.M.Vasudeva Rao, Additional Central Govt.
Standing Counsel, High Court Bldg, Bangalore-1.
2. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor,
First Cross, Sujatha Complex, Gandhinagar,
Bangalore-560 009.

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38.

---xxx---

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 15-03-1995.

Issued on
29/03/95
[Signature]

g/c

for

[Signature]
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

REVIEW APPLICATION NO.45/1994
IN
ORIGINAL APPLICATION NO.780/1994

WEDNESDAY, THE FIFTEENTH DAY OF MARCH, 1995

SHRI V.RAMNAKRISHNAN. ...MEMBER (A)
SHRI A.N.VUJJANARADHYA. ...MEMBER (J)

1. The Director,
Foreman Training Institute,
Bangalore-560 022.
2. The Director General of
Employment & Training,
Ministry of Labour,
Govt. of India, New Delhi.
3. Union of India,
represented by Secretary to Govt.,
Department of Labour,
Government of India,
New Delhi. ...Applicants

By A.C.G.S.C. Shri M.V.Rao

Versus

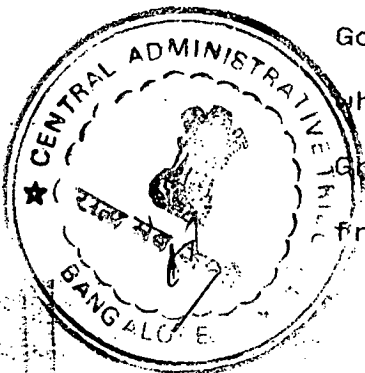
Shri R.S.Manuel,
Aged 43 years,
S/o Shri S.E.Manuel,
142, Lalbagh Road,
Bangalore-560 027. ...Respondent

By Advocate Dr. M.S.Nagaraja

O R D E R
Shri V.Ramakrishnan, Member (A)

We have heard both sides. The main ground adduced by the department for reviewing our order dated 12th September, 94 in OA 780/94 is that implementation of our order may not really be advantageous to the applicant. It is also brought to our notice that the Government has since issued an OM dated 19th October, 94, which has resulted in upgrading the scale of Draftsmen Gr.I to the level of Rs.550-750, notionally with effect from 13.5.82 and actually with effect from 1.11.83. In

Contd...2.



our order, we have given this scale notionally from 6.5.83 and actually from 19.4.93 to the applicant. It has also been contended that giving higher pay scale of Rs.550-750 to the applicant may act to his detriment as this applicant has since been promoted to the level of Maintenance Millright, and under the relevant recruitment rules such promotion is available only to persons in the scale of 425 700.

2. The OM dated 19.10.94 was issued subsequent to our order dated 12th September, 94. The OM dated 19.10.94 extends certain benefits to draftsmen and if the applicant is covered by that OM he will ^{also get the} be benefited. If the implementation of the OM dated 16.11.1994 does not result in reversion of persons promoted as Millright, we do not see as to how our order will result in such consequence. In any case it has not been brought out that there ^{is} an error apparent on the face of the record.

3. In view of the above position, the review application is dismissed.

Sd/-
(A.N.VUJJANARADHYA)
MEMBER (J)

Sd/-
(V.RAMAKRISHNAN)
MEMBER (A)



TRUE COPY
29/3/95
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore